



सत्यमेव जयते

The Dock Workers (Regulation of Employment) Act, 1948
(ACT NO. 9 OF 1948)

[As on the 1st July, 2026]

LIST OF AMENDING ACTS

1. The Dock Workers (Regulation of Employment) Amendment Act, 1949 (29 of 1949).
2. The Part B States (Laws) Act 1951, (3 of 1951).
3. The Dock Workers (Regulation of Employment) Amendment Act, 1962 (8 of 1962).
4. The Dock Worker (Regulation of Employment) Amendment Act, 1970 (31 of 1970).
5. The Dock Workers (Regulation of Employment) Amendment Act, 1980 (49 of 1980).
6. The Dock workers (Safety, Health and Welfare) Act, 1986 (54 of 1986).
7. The Dock Workers (Regulation of Employment) Amendment Act, 1988 (56 of 1988).
8. The *Jan Vishwas* (Amendment of Provisions) Act, 2026 (8 of 2026).

LIST OF ABBREVIATIONS USED

Cl., cls.	.	.	.	.	.	<i>for</i>	Clause, clauses.
Ins.	.	.	.	.	.	„	Inserted.
Notifn.	.	.	.	.	.	„	Notification.
S., ss.	.	.	.	.	.	„	Section, sections.
Sch.	.	.	.	.	.	„	Schedule.
Subs.	.	.	.	.	.	„	Substituted.
w.e.f.	.	.	.	.	.	„	with effect from.

THE DOCK WORKERS (REGULATION OF EMPLOYMENT) ACT, 1948

ARRANGEMENT OF SECTIONS

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THE DOCK WORKERS (REGULATION OF EMPLOYMENT) ACT, 1948

ACT NO. 9 OF 1948¹

[4th March, 1948.]

An Act to provide for regulating the employment of dock workers.

WHEREAS it is expedient to provide for regulating the employment of dock workers;

It is hereby enacted as follows:—

1. Short title and extent.—(1) This Act may be called the Dock Workers (Regulation of Employment) Act, 1948.

(2) It extends to the whole of India ²[except the State of Jammu and Kashmir*].

2. Definitions.—In this Act, unless there is anything repugnant in the subject or context,—

³[(a) “Board” means a Dock Labour Board established under section 5A;]

⁴[(aa) “cargo” includes anything carried or to be carried in a ship or other vessel;]

(b) “dock worker” means a person employed or to be employed in, or in the vicinity of, any port on work in connection with the loading, unloading, movement or storage of cargoes, or work in connection with the preparation of ships or other vessels for the receipt or discharge of cargoes or leaving port;

(c) “employer”, in relation to a dock worker, means the person by whom he is employed or to be employed as aforesaid;

(d) “Government” means, in relation to any major port, the Central Government and, in relation to any other port, the State Government;

(e) “scheme” means a scheme made under this Act.

3. Scheme for ensuring regular employment of workers.—(1) Provision may be made by a scheme for the registration of dock workers ⁵[and employers] with a view to ensuring greater regularity of employment and for regulating the employment of dock workers, whether registered or not, in a port.

(2) In particular, a scheme may provide—

(a) for the application of the scheme to such classes of dock workers and employers as may be specified therein;

(b) for defining the obligations of dock workers and employers subject to the fulfilment of which the scheme may apply to them and the circumstances in which the scheme shall cease to apply to any dock workers or employers;

(c) for regulating the recruitment and entry into the scheme of dock workers, ⁶[and the registration of dock workers and employers], including the maintenance of registers, the removal either temporarily or permanently, of names from the registers and the imposition of fees for registration;

1. The Act has been extended to Pondicherry by Reg. 7 of 1963, s. 3 and Sch. I; to Goa, Daman and Diu by Notifn. No. G.S.R. 1850, dated 30-12-1964, Gazette of India, Extraordinary, Part II, s. 3 (i), and to the whole of Union territory of Lakshadweep by reg. 8 of 1965, s. 3 and the Sch.

2. Subs. by Act 3 of 1951, s. 3 and Sch., for “except part B States”

3. Ins. by Act 8 of 1962, s. 2 (w.e.f. 1-6-1962).

4. Clause (a) re-lettered as clause (aa) by s. 2, *ibid.* (w.e.f. 1-6-1962).

5. Ins. by s. 3, *ibid.* (w.e.f. 1-6-1962).

6. Subs. by s. 3, *ibid.*, for “and their registration” (w.e.f. 1-6-1962).

*. *Vide* Notifn. No. S.O. 3912 (E), dated 30th October, 2019, this Act is made applicable to the Union territory of Jammu and Kashmir and the Union territory of Ladakh.

(2) Any person aggrieved by an order of the adjudicating officer under sub-section (1), may, within thirty days from the date of receipt of such order, prefer an appeal to the Chairman, Calcutta Dock Labour Board, who shall be the appellate authority, in such form and manner as may be prescribed by rules.

(3) An appeal may be admitted after the expiry of the said period of thirty days if the appellant satisfies the appellate authority that he had sufficient cause for not preferring the appeal within that period.

(4) The appellate authority may, after giving the parties to the appeal an opportunity of being heard, pass such an order as he may deem fit.

(5) An appeal under sub-section (2) shall be disposed of within sixty days from the date of filing.

(6) If penalty imposed by the adjudicating officer under sub-section (1) or by an order of the appellate authority under sub-section (4), as the case may be, is not deposited, the amount shall be recovered as an arrear of land revenue.]

4. Making, variation and revocation of schemes.—(1) The Government may, by notification in the Official Gazette and subject to the condition of previous publication, make one or more schemes for a port or group of ports, and may in the like manner and subject to the like condition add to, amend, vary or revoke any scheme made by it.

(2) The provisions of section 23 of the General Clauses Act, 1897 (10 of 1897) shall apply to the exercise of a power given by sub-section (1) as they apply to the exercise of a power given by a Central Act to make rules subject to the condition of previous publication.

(3) The Government may direct the port authority of any port to prepare, in accordance with such instructions as may from time to time be given to it, one or more draft schemes for the port, and the port authority shall comply with such direction.

5. Advisory Committees.—(1) The Government may, or if it decides to make any scheme under section 4, shall, constitute an Advisory Committee, to advise upon such matters arising out of the administration of this Act or any scheme made thereunder as the Government may refer to it for advice.

¹[(2) The members of the Advisory Committee shall be appointed by the Government and shall be of such number and chosen in such manner as may be prescribed by rules made under this Act:

Provided that the Advisory Committee shall include an equal number of members representing—

(i) the Government,

(ii) the dock workers, and

(iii) the employers of dock workers, and shipping companies.]

(3) The Chairman of the Advisory Committee shall be one of the members appointed to represent the Government, nominated in this behalf by the Government.

(4) The Government shall publish in the Official Gazette the names of all members of the Advisory Committee.

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1. Subs. by Act 8 of 1962, s. 4, for sub-section (2) (w.e.f. 1-6-1962).

2. Omitted by s. 4, *ibid.* (w.e.f. 1-6-1962).

¹[**5A. Dock Labour Boards.**—(1) The Government may, by notification in the Official Gazette, establish a Dock Labour Board for a port or group of ports to be known by such name as may be specified in the notification.

(2) Every such Board shall be a body corporate with the name aforesaid, having perpetual succession and a common seal with power to acquire, hold and dispose of property and to contract and may, by that name, sue and be sued.

(3) Every such Board shall consist of a Chairman and such number of other members as may be appointed by the Government:

Provided that every such Board shall include an equal number of members representing—

(i) the Government,

(ii) the dock workers, and

(iii) the employers of dock workers, and shipping companies.

(4) The Chairman of a Board shall be one of the members appointed to represent the Government, and nominated in this behalf by the Government.

5B. Functions of a Board.—(1) A Board shall be responsible for administering the scheme for the port or group of ports for which it has been established and shall exercise such powers and perform such functions as may be conferred on it by the scheme.

(2) In the exercise of its powers and the discharge of its functions, a Board shall be bound by such directions as the Government may, for reasons to be stated in writing, give to it from time to time.

5C. Accounts and audit.—(1) Every Board shall maintain proper accounts and other relevant records and prepare an annual statement of accounts, including a balance-sheet in such form as may be prescribed by rules made under this Act.

(2) The accounts of the Board shall be audited annually by the Comptroller and Auditor General of India or by such other auditors qualified to act as auditors of companies under the law for the time being in force relating to companies, as the Government may appoint.

(3) The auditors shall, at all reasonable times, have access to the books of accounts and other documents of the Board and may, for the purposes of the audit, call for such explanation and information as they may require or examine any member or officer of the Board.

(4) The auditors shall forward to the Government a copy of their report together with an audited copy of the accounts of the Board.

(5) The cost of the audit as determined by the Government shall be paid out of the funds of the Board.]

²[**5D. Annual report.**—Every Board shall prepare, in such form and at such time in each financial year as may be specified by rules made under this Act, its annual report, giving full accounts of its activities during the previous financial year, and submit a copy thereof to the Government.

5E. Annual report and audited accounts, to be laid before Parliament or Legislature.—The annual report, and the audited accounts of the Board, together with auditor's report thereon and a review by the Government on the working of the Board, shall, within a period of nine months of the close of the

1. Ins. by Act 8 of 1962, s. 5 (w.e.f. 1-6-1962).

2. Ins. by Act 56 of 1988, s. 2.

financial year, be laid before each House of Parliament, if such report and accounts have been submitted to the Central Government, and before the Legislature of the State, if such report and accounts have been submitted to the State Government:

Provided that where such report, accounts and the review are not laid before Parliament or, as the case may be, before the Legislature of the State within the said period, the same shall be so laid thereafter along with the reasons for the delay.]

6. Inspectors.—(1) The Government may, by notification in the Official Gazette, appoint such persons as it thinks fit to be Inspectors for the purposes of this Act at such ports as may be specified in the notification.

(2) Every Inspector shall be deemed to be a public servant within the meaning of the Indian Penal Code (45 of 1860).

(3) An Inspector may, at any port for which he is appointed,—

(a) enter, with such assistance (if any) as he thinks fit, any premises or vessel where dock workers are employed;

(b) require any authority or person to produce any register, muster-roll or other document relating to the employment of dock workers, and examine such document;

(c) take on the spot or otherwise the evidence of any person for the purpose of ascertaining whether the provisions of any scheme made for the port are, or have been, complied with.

(4) The Government may, by notification in the Official Gazette, prescribe the manner in which and the persons by whom complaints regarding contravention of any provision of a scheme may be made to an Inspector and the duties of the Inspector in relation to such complaints.

¹[6A. Power to order inquiry.—(1) The Government may, at any time, appoint any person to investigate or inquire into the working of a Board and submit a report to the Government.

(2) The Board shall give to the person so appointed all facilities for the proper conduct of the investigation or inquiry and furnish to him such documents, accounts or information in the possession of the Board as he may require.

6B. Power to supersede a Board.—(1) If, on consideration of the report under section 6A or otherwise, the Government is of opinion—

(a) that, on account of a grave emergency, a Board is unable to perform its functions, or

(b) that a Board has persistently made default in the discharge of its functions or has exceeded or abused its powers,

the Government may, by notification in the Official Gazette, supersede the Board for such period as may be specified in the notification:

Provided that, before issuing a notification under this sub-section on any of the grounds mentioned in clause (b), the Government shall give a reasonable opportunity to the Board to show cause why it should not be superseded and shall consider the explanations and objections, if any, of the Board.

(2) Upon the publication of a notification under sub-section (1),—

(a) all the members of the Board shall, as from the date of such publication, vacate their offices as such members;

1. Ins. by Act 8 of 1962, s. 6 (w.e.f. 1-6-1962).

(b) all the powers and functions which may be exercised or performed by the Board shall, during the period of supersession, be exercised or performed by such person as may be specified in the notification;

(c) all funds and other property vested in the Board shall, during the period of supersession, vest in the Government.

(3) On the expiration of the period of supersession specified in the notification issued under sub-section (1), the Government may—

(a) extend the period of supersession for such further period as it may consider necessary; or

(b) re-establish the Board in the manner provided in section 5 A.

6C. Acts or proceeding of Board and Advisory Committee not to be invalidated.—No act or proceeding of a Board or the Advisory Committee shall be invalid merely by reason of—

(a) any vacancy in, or any defect in the constitution of, the Board or the Advisory Committee, or

(b) any defect in the appointment of a person acting as a member of the Board or the Advisory Committee, or

(c) any irregularity in the procedure of the Board or the Advisory Committee not affecting the merits of the case.]

7. [Cognizance of offences.] Omitted by the Jan Vishwas (Amendment of Provisions) Act, 2026 (8 of 2026), s. 2 and Sch. (w.e.f. 1-7-2026).

¹[7A. [Offences by companies.] Omitted by s. 2 and Sch., *ibid.* (w.e.f. 1-7-2026).]

²[8. Power to make rules.—(1) The Government may, by notification in the Official Gazette, make rules to give effect to the provisions of this Act.

(2) In particular and without prejudice to the generality of the forgoing power, such rules may provide for—

(a) the compositions of the Advisory Committee and Boards and the manner in which members of the Advisory Committee and the Boards shall be chosen;

(b) the term of office of, and the manner of filling casual vacancies among, the members of a Board or the Advisory Committee;

(c) the meetings of a Board and the Advisory Committee, the quorum for such meetings and the conduct of business thereat;

(d) the conditions subject to which, and the mode in which, contracts may be entered into by or on behalf of a Board;

(e) the allowances, if any, payable to the members of a Board or the Advisory Committee;

(f) the disqualifications for membership of a Board;

(g) the form in which a Board shall prepare its annual statement of accounts and the balance-sheet.

³[(ga) the manner of holding an inquiry and imposing penalties under sub-section (1) of section 3A;

1. Ins. by Act 31 of 1970, s. 3.

2. Ins. by Act 8 of 1962, s. 7 (w.e.f. 1-6-1962).

3. Ins. by Act 8 of 2026, s. 2 and Sch. (w.e.f. 1-7-2026).

(gb) the form and manner of preferring appeal to the appellate authority against the order of adjudicating officer under sub-section (2) of section 3A.]

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²[**8A. Schemes and rules to be laid before Parliament.**— Every scheme and every rule made under this Act by the Central Government shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the scheme or rule or both Houses agree that the scheme or rule should not be made, the scheme or rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that scheme or rule.]

9. Saving.—Every Dock Labour Board established for a port or a group of ports before the commencement of the Dock Workers (Regulation of Employment) Amendment Act, 1962 (8 of 1962) under a scheme made under section 4, and functioning as such immediately before such commencement shall be deemed to be a Board established under section 5A and, accordingly, all the provisions of this Act shall apply to every such Board.]

1. Omitted by Act 49 of 1980, s. 4.

2. Ins. by s. 5, *ibid.*